

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-1401/97

Date 26.5.97.

Hon'ble Mr. Justice K.M. Agarwal, Chairman
Hon'ble Mr. S.P. Biswas, Member(A)

Sh. Manphool Singh Sharma,
S/o late Sh. Rati Ram,
R/o 77 Sharda Niketan Pitam Pura,
Delhi-34. Applicant
(through Sh. P.P. Madan, advocate)

versus

1. The Director of Education,
Directorate of Education,
Old Secretariate, Delhi.
2. Dy. Director of Education,
Distt. North Lucknow Road,
Timarpur, Delhi.
3. The Vide Principal/H.O.
Govt. Boys Secondary School,
Bagh Karekhan, Delhi-7.
4. The Drawing & Disbursing Officer,
Bagh Kare Khan,
Govt. Boys Sec. School,
Delhi-7.
5. The Chief Secretary,
Delhi Administration,
5, Alipur Road, Delhi. Respondents

(through Sh. Rajinder Pandita, advocate)

ORDER(ORAL)
Hon'ble Mr. Justice K.M. Agarwal, Chairman

This O.A. was filed on 03.06.1997 for
following reliefs:-

(i) Step up arrears w.e.f. 5.9.71 to
31.8.78 amounting to Rs. 8,000/-
App.;

(ii) Step up pay w.e.f. 1.1.86 to 31.7.90
amounting to Rs. 14,050/- plus Rs.
3,000/- D.A. App.;

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(iii) D.C.R.G. on revised pension
Rs. 7,600/-;

(iv) Difference of commutation of pension
amounting to Rs. 5,297/-;

(v) Difference of leave encashment Rs.
1,583/-;

(vi) Difference of pension from 1.8.90 to
31.5.97 and D.A. thereupon amounting
to Rs. 1,6000/- App.; &

(vii) 18% interest on the above dues be
also ordered to be paid to the
applicant.

2. The learned counsel for the applicant submitted
that the applicant had retired on 31.7.90. In the
present application he is seeking the same relief as was
granted to the applicants in OA-2024/94 (Puran Singh Vs.
U.O.I.) decided on 25.4.95 and OA-108/95 (Kartar Singh
Vs. U.O.I.) decided on 25.1.97.

3. The learned counsel for the respondents opposed
the application on various grounds including that of
limitation. The claim made is for payment of arrears

For

w.e.f. 5.9.71 to 31.8.78 and w.e.f. 1.1.86 to 31.7.90. The other reliefs claimed appear to be consequential in nature.

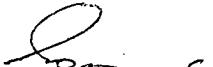
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4. After a lapse of considerable time, we are of the view that the applicants cannot claim the reliefs of the nature claimed in this application on any ground whatsoever that the similar relief has been given to other persons. Accordingly, this application is hereby dismissed as barred by time.

5. The applicant has also filed an application for condonation of delay in filing the O.A. which is also rejected because we do not consider the grounds to be sufficient to condone such an exorbitant delay.

No costs.


(K.M. Agarwal)
Chairman


(S.P. Biswas)
Member (A)

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